

CENTRAL INFORMATION COMMISSION
Club Building, Opposite Ber Sarai Market,
Old JNU Campus, New Delhi - 110067.
Tel: +91-11-26161796

Decision No.CIC/SG/A/2009/003184/6674
Appeal No. CIC/SG/A/2009/003184

Appellant : Kanta Devi,
10/6732, Gali no. 1,
Dev Nagar, Karol Bagh,
New Delhi - 110005

Respondent : Mr. Premarajan
Public Information Officer &
Dy. Chief Accountant,
Office of the CA-cum-FA,
Municipal Corporation of Delhi
Pension Cell (HQ), Town Hall
Katcha Bagh,
New Delhi-110006.

RTI application filed on : 30/04/2009
PIO replied : 27/05/2009
First Appeal filed on : 07/08/2009
First Appellate Authority order : 14/10/2009
Second Appeal filed on : 19/12/2009
Notice of Hearing Sent on : 04/01/2010
Hearing Held on : 03/02/2010

Sl	Information sought	PIO's reply
1.	The details about arriving at the amount of Rs.4060/- may be indicated.	Since PNB has revised family pension, appellant may contact the concern branch of PNB clarification has been sought from PNB, Dev Nagar. As & when the reply is receives, appellant will informed.
2.	As consequent of 6 th pay commission's recommendation, what is appellant's basic pension?	As per reply of point no. 1
3	What shall appellants arrear of pension till date & when it will be paid?	PNB has already been directed to pay the arrears to the pensioners. For arrears calculation please contact the concern branch of PNB.
4	What shall be appellant's husband's basic pension as on 01/01/2006?	As per calculation basic pension w.e.f. 01/01/2006 comes to Rs.8119/- DR
5	What shall be arrear of pension of appellants husband w.e.f. 01/01/2006 to 09/09/2006?	As per reply of point no 3

Grounds for First Appeal:

Not receive information. On enquiry no satisfactory reply is given.

Order of the First Appellate Authority:

The First Appellate Authority ordered the information be provided within 10 working days.

Grounds for Second Appeal:

The information provide by PIO is incomplete & unsatisfactory.

Relevant Facts emerging during Hearing:

The following were present:

Appellant: Absent;

Respondent: Mr. Premarajan, Public Information Officer & Dy. Chief Accountant,

The PIO states that the RTI application was received in his office on 08/05/2009 after being transferred from Karol Bagh Zone. The PIO states that he had sent the information to the Appellant on 27/05/2009. The PIO also informed the Commission that the revised pension amount and arrears has already been paid to the Appellant through the bank.

Decision:

The appeal is disposed.

The information has been provided.

This decision is announced in open chamber.

Notice of this decision be given free of cost to the parties.

Any information in compliance with this Order will be provided free of cost as per Section 7(6) of RTI Act.

Shailesh Gandhi
Information Commissioner
03 February 2010

(In any correspondence on this decision, mention the complete decision number.)

(SR)